

COURT-1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NOS. 555 & 556 OF 2017
IN DFR NO. 1223 OF 2017**

Dated: 30th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

**M/s Shree Doodhaganga Krishna Sahakari Sakkare Karakhane
Niyamit Chikodi**

.... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

**Counsel for the Appellant(s) : Mr. Ashwin Kumar D. S.
Ms. Surbhi M. Mehta**

ORDER

IA No. 555 of 2017

(Appl. for leave to appeal)

In this application it is stated that the appellant was not a party before the State Commission and it has been served with a demand notice to the tune of Rs. 1,13,52,455/-. It is submitted by learned counsel for the appellant that in view of this, leave to appeal may be granted.

All the respondents have been served. However, nobody is representing the respondents.

Having regard to the fact that the appellant was not impleaded as a party before the State Commission, without expressing any opinion on the merits of the matter, we grant leave to file the instant appeal. Application is disposed of.

IA No. 556 of 2017

(Appl. for condonation of delay in filing)

There is 198 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the respondents have been served. However, nobody is representing the respondents.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **19.09.2017.**

(I.J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson